

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:60  
ANSWERED ON:08.08.2012  
ACQUISITION OF PROPERTY THROUGH CORRUPT MEANS  
Sukur Shri Jadhav Baliram

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Central Bureau of Investigation (CBI) has exposed several cases of acquisition of property through corrupt means;
- (b) if so, the number of persons out of these whose properties have been confiscated and the number of persons against whom punitive action has been taken; and
- (c) the steps being taken by the Government to prevent occurrence of such cases in future?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) & (b): CBI has registered 251 Disproportionate Asset cases during the last 03 years i.e. 2009-2012 (upto 31.07.2012). The details of punitive action and number of persons whose properties have been confiscated is enclosed at Annexure 'A'.

(c): The assets of the corrupt public servants are attached/confiscated under the provisions of the Criminal Law (Amendment) Ordinance, 1944, and the Prevention of Money Laundering Act, 2002. Provisions for attachment of property of corrupt public servants acquired through corrupt means have also been incorporated in the Lokpal and the Lokayuktas Bill, 2011.